NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.31/(MAH)/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017

NAME OF THE PARTIES:

Mr. Dharamdas N. Mehta

V/s.

M/s. Meridian Construction Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Hanisha Repodis	Advorate for lesgudent Noz	Ullegred 5
2.	Playanka Yardov	Advocate for Peroposed Respondents	PURTER

3. I eshan Sinha Advocatee for

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ORDER

6. T.C.P. 31/397-398/CLB/MB/MAH/2015

- 1. The Learned Representatives of both the sides are present.
- As per the statement of the Learned Representatives of both the sides seeking time so that the Settlement can be completed and other compliances can also be made in respect of disqualification of Directors.
- 3. The Applicantion for restoration of names of the names of the Directors is to be listed alongwith the C.P. Adjourned to **29.11.2017.**

Bhaskara Pantula Mohan Member (Judicial) 13.11.2017.

M.K. Shrawat Member (Judicial)

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